

(2021) 01 JH CK 0169

Jharkhand High Court

Case No: Bail Application No. 11029 Of 2020

Ranjit Mahto @
Ranjeet Mahto

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision: Jan. 14, 2021

Acts Referred:

- Indian Penal Code, 1860 - Section 34, 313, 376

Hon'ble Judges: Anil Kumar Choudhary, J

Bench: Single Bench

Advocate: Suchendra Prasad, V.N. Jha

Final Decision: Allowed

Judgement

Heard the parties through video conferencing. Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The petitioner has moved this Court for grant of bail in connection with Ramgarh (Mahila) P.S. Case No.13 of 2020 (S.T. No.75 of 2020) registered under sections 376/313/34 of the Indian Penal Code.

The learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has established physical relationship with the informant on the promise of marriage and after knowing that the informant became pregnant, he fled away. It is further submitted that the

allegations against the petitioner are all false and the allegation reveals that it is a case of consensual sexual relationship between two adults. It is next

submitted that the petitioner has been in custody since 01.06.2020 as has been mentioned in paragraph no. 10 of the bail application. It is lastly

submitted that the petitioner undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be admitted to bail.

The learned Addl. P.P. opposes the prayer for bail. Considering the submissions of the counsels and the fact as discussed above, I am inclined to

enlarge the above named petitioner on bail. Accordingly, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees

Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned A.D.J.-I, Ramgarh, in connection with Ramgarh

(Mahila) P.S. Case No.13 of 2020 (S.T. No.75 of 2020) with the condition that the petitioner will cooperate with the trial of the case.